

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.110/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

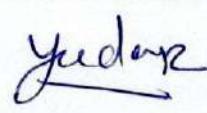

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s.

M/s. Royal Orchid Infra Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Yadav P.R.	Advocate for petitioner	
	Archan Shah	Advocate for Respondent	

ORDER

C.P. No. 110/397-398/CLB/MB/2014

4. Ld. Counsel Mr. P.R. Yadav for the Petitioner and Ld. Counsel Mr. Archan Shah for the Respondent are present and duly marked their presence.
5. Petitioner has placed on record in writing the withdrawal of C.P. 110/2014. Relevant portion of the letter dated 26/10/16 of M/s. Stride Infracon Pvt. Ltd. is reproduced for ready reference :-

"We have decided to not to pursue the caption Petition and withdraw the same from the Hon'ble National Company Law Tribunal Mumbai.

We, therefore, request you to kindly withdraw the caption Petition on the next date of hearing i.e. 27th October 2016 and arrange to provide us certified true copy of the order, which may be passed by the Hon'ble Tribunal."
6. The withdrawal is hereby permitted. This CP is finally disposed of as withdrawn.

Dated: 27.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)